

(c) The law as amended in 1989, provides lesser punishment for offences relating to herbal cannabis and exemption from prosecution for drug addicts volunteering for treatment.

SCICI Suggestions for changes in Indian Fishing Industry

1581. SHRI K.V. THANGKABALU: Will the Minister of FIANACE be pleased to state:

(a) whether Shipping Credit & Investment Corporation of India has made suggestions for radical changes in the fishing Industry;

(b) if so, the details thereof; and

(c) the action taken by the government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) No; Sir.

(b) and (c) Does not arise.

12.00 hrs.

RE. MOTION FOR ADJOURNMENT

[English]

MR. SPEAKER: I have to inform the House that I have received 13 notices of adjournment motion regarding failure of the Government to solve the economic problem of the country which has compelled the working class to go on strike against the anti-people and anti-working class economic and industrial policy of the Government from the following members.

The first Member to give the notice was Shri Birsing Mahato. Then, there are other Members who have their notices. Their names are:

1. Shri Ram Vilas Paswan
2. Shri Lokanath Choudhury
3. Shrimati Geeta Mukherjee
4. Shri Indrajit Gupta
5. Shri Somnath Chatterjee
6. Shri Saifuddin Choudhury
7. Shri Basu Deb Acharia
8. Dr. Sudhir Ray
9. Shri Hannan Mollah
10. Dr.(Shrimati) Malini Bhattacharaya
11. Shri Amar Roypradhan
12. Shri Chitta Basu

I shall have to call out the name of the person who is first in the list and then I will call out the name of the person who is next in the list. I shall have to seek the permission of the House before giving consent to move this Adjournment Motion.

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): Nobody is here.

MR. SPEAKER: I am explaining Kalp Nathji. Power Minister is full of Power.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): He has handled very successfully the proposed strike which was to take place in the power sector.

MR. SPEAKER: That is why, he is full of power.

(Interruptions)

MR. SPEAKER: There is one point which I would like to bring to your notice before I put it to the vote of the House. In the Business

Advisory Committee, it was decided that we would be discussing the law and order situation in the country, economic condition in the country, External Affairs and the public sector undertakings. We are in the process of fixing the time for discussion on this issue. But now that it has been brought here, we have to decide. I have said that I am giving the consent to move an Adjournment Motion. If there is opposition, I will ask the Members to get up and say 'Yes' or 'No'. If they are opposed to it, then they can oppose it also.

I take this opportunity to allow a discussion to take place and there will not be any point in saying 'No' to this kind of Adjournment Motion. That is why I am just expressing my views and I am leaving it to the House to take a decision in the matter. It is an opportunity to discuss. If there is a misconception, you will have the opportunity to discuss it also. You can take any decision and my view will not be binding on you.

SHRI ARJUN SINGH: Sir, I May not be very conversant with the procedure. I would like to be enlightened on this account that once an Adjournment Motion notice is given and the Speaker calls out the Mover of that Motion and if he is absent and all the 50 hon. Members or the required persons do not stand up suppose, then the Motion is not there any longer. If that is not so, I may kindly be enlightened about it.

MR.SPEAKER: I do agree with what you have said. I am following that procedure. At the same time, I am explaining to you. This is a matter relating to the working class in the country and you would be very much interested. But, then, I am not putting any restriction on you; I am leaving it to you. I am strictly following the rule.

SHRI ARJUN SINGH: What I want very categorically is that this House and on our part all of us would very much like that the economic situation to be discussed, the workers' problems to be discussed; everything should be discussed, but not through an Adjournment Motion. You have another discussion.

MR. SPEAKER: I have got your views. I am going to do it.

I give my consent to Shri Bir Sing Mahato who has secured first place in the ballot to move the motion.

1. Shri Birsing Mahato
2. Shri Indrajit Gupta
3. Shri Lokanath Choudhury
4. Shri Somnath Chatterjee
5. Shri Chitta Basu
6. Shri Ram Vilas Paswan
7. Shri Hannan Mollah
8. DR. (Smt.) Malini Bhattacharaya
9. Smt. Geeta Mukherjee
10. Shri Saifuddin Choudhury
11. Dr. Sudhir Ray
12. Shri Basudeb Acharia
13. Shri Amar Roypradhan

Nobody is here and this motion is not before the House.

We go to the next point.

[*Translation*]

SHRI BHAGWAN SHANKAR RAWAT(Agra): Sir, What happened to the Zero Hour today?

MR. SPEAKER: You leave it, we will have it tomorrow

[*English*]

SHRI ARJUN SINGH: If the lights had been out off earlier, probably we would have had the Question Hour.